

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 2897 of 2017

Sharad Poddar Petitioner
Versus
The State of Jharkhand & Anr. Opp. Party(s)

CORAM: HON'BLE MR. JUSTICE ANANDA SEN

(Through Video Conferencing)

For the Petitioner : Mr. Saket Upadhyay, Advocate
For the State : Mr. Pramath Choudhary, A.P.P.
Mr. Suraj Verma, J.B.V.N.L.

Order No. 06: Dated: 25th June, 2020

Per Ananda Sen, J.:

1. Mr. Saket Upadhyay, learned counsel appears for the petitioner will forward a copy of the application to Mr. Suraj Verma, learned counsel who appears on behalf of JBVNL. Mr. Verma will seek instruction and file counter affidavit within three weeks.
2. Let the name of Mr. Suraj Verma, learned counsel be reflected in the cause list on behalf of JBVNL.
3. List this case after three weeks.
4. Till then, interim order 24.01.2018 shall continue.

(ANANDA SEN, J.)

MM